

GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT

ORDER BY THE GOVERNOR

NOTIFICATION

Dated: Shillong, the 26th September, 2019.

No.LJ(A)237/80/304 – In exercise of the power conferred under Section 52(1) of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 the Governor of Meghalaya in consultation with the Chief Justice of Meghalaya is pleased to appoint the Additional District & Session Judge, Ri-bhoi District as the Presiding Officer in the District under the aforesaid provisions of the Act from the date of taking over charge and until further orders.

Sd/-

(Shri S. Kharlyngdoh)

Commissioner & Secretary to the Govt. of Meghalaya,
Law Department.

Memo.No.LJ(A)237/80/304-A,

Dated Shillong, the 26th September, 2019.

Copy to :-

1. P.S. to Minister In-charge, Law for information of Hon'ble Minister.
2. The Advocate General, Meghalaya.
3. The Additional Advocate Generals, Meghalaya.
4. The Registrar General, High Court of Meghalaya, Shillong with reference to their notification Memo.No.HCM.11/184/2015-Estt/204-A, dated 3rd July, 2019.
5. The Accountant General (A&E), Meghalaya, Shillong.
6. The District & Sessions Judge, Ri-bhoi District, Nongpoh.
7. The Additional District & Sessions Judge, Ri-bhoi District, Nongpoh.
8. The Deputy Commissioner, Ri-bhoi District, Nongpoh.
9. The Superintendent of Police, Ri-bhoi District, Nongpoh.
10. The Director of Printing & Stationery, Shillong for favour of publication of the notification in the Meghalaya Gazette.
11. The Treasury Officer, Ri bhoi District, Nongpoh.
12. President, Shillong, Bar Association.
13. Personnel (A) Department.
14. Law (A) Department.
15. Personal file of the officer.
16. D.E.O., L.R. Office, Shillong for uploading the notification in Law Department website.
17. Guard file.

By Order etc.,

S. Kharlyngdoh

Deputy Secretary to the Govt. of Meghalaya,
Law Department.

BL/-